CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

CIVIL CONTEMPT PETITION NUMBER 189 OF 2001

IN

ORIGINAL APPLICATION NUMBER 1053 OF 1992

MONDAY, THIS THE 11th DAY OF NOVEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN HON'BLE MR. SARVESHWAR JHA, MEMBER (A)

Ram Bahal, son of Late Daya Ram, resident of Sahadatganj, Shiv Nagar, Bai Pass, District - Faizabad.

....Applicant

Counsel for the Applicant Shri C.P. Gupta

VERSUS

- 1. Shri S. Dasrathi, General Manager, Northern Railway, Baroda House, New Delhi.
- Shri Mathew John,
 Divisional Railway Manager,
 Northern Railway,
 Allahabad.
- Shri V.P. Singh, Senior
 Divisional Electrical Engineer (RSO),
 Northern Railway,
 Allahabad.Respondents

Counsel for the Respondents: Shri A.K. Gaur

ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this application filed under section 17 of A.T.

Act, 1985, the applicant has prayed to punish the respondents for wilful disobedience of the order dated 08.09.2000 passed

by this Tribunal in O.A. No.1053 of 1992 with a direction

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to give difference of pay and to recalculate the pensionary benefits. Shri A.K. Gaur, learned counsel for the respondents submits that the respondents have paid the amount under the order of this Tribunal to the applicant but the running mileage has not been paid. There is no direction in the order to respondents to pay any allowances payable to Driver for the period while applicant was posted as Shed man. There was no question of discharging the duties of Driver by the applicant after retirement, hence he cannot claim mileage under the order. In the circumstances, in our opinion, no case of contempt is made out. The application is dismissed. Notices are discharged. No order as to costs.

Member (A)

Vice-Chairman

shukla/-